

him within sixty days of the *ex-parte* order re-open the case if he is satisfied that there was sufficient cause for non-appearance of the claimant on the appointed date. In the said rules—

(a) to rule 6, the following further proviso shall be added, namely:—

Provided further that where the Claims Officer is satisfied that the notice was not duly served upon the claimant, he may entertain an application under the preceding proviso after the expiry of the period of sixty days prescribed therein.

APPLICATIONS UNDER THE INDIAN COMPANIES ACT

346. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the number of applications, received by Government under Section 86J, 87AA, 87B, 87BB, 87CC of the Indian Companies Act;

(b) whether all such applications were referred to the Advisory Commission;

(c) the companies whose applications were granted; and

(d) which are such applicant companies whose applications were refused and the reasons for such refusal?

The Minister of Finance (Shri C. D. Deshmukh): (a) A total number of 645 applications were received up to the 20th Feb. 1953 under these Sections of the Indian Companies Act.

(b) Yes, Sir.

(c) and (d). It will not be in the public interest to give names of companies whose applications were not granted on the reasons for such refusal. Besides it will entail a disproportionate amount of labour to compile this information in respect of 214 applications which were granted, 28 which were refused and 305 which have been referred back to the Compositors or for furnishing additional proposals or for furnishing additional information. Attention is invited to the review of the working of the Indian Companies (Amendment) Act 1951 published on the 30th October, 1952 (of which copies are available in the Parliament's Library) in which the principles governing the disposal of these applications have been stated.

COMMISSION UNDER SECTION 289(B) OF THE INDIAN COMPANIES ACT

347. **Shri Morarka:** Will the Minister of Finance be pleased to state: 498 PSD.

(a) whether a Commission has been set up under Section 289(B) of the Indian Companies Act; and

(b) if the answer to part (a) above be in the affirmative,

(i) who are the Members of the Commission;

(ii) what remuneration is paid to the Members of the Commission; and

(iii) what is the official address of the Commission?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) (i) The members of the Commission are—

(1) Shri C. H. Bhabha, Chairman.

(2) Shri N. Sundaresan, Member.

(3) Shri D. L. Mazumdar, Member.

(ii) Only travelling and daily expenses, on the approved rates, are paid to them when they meet at any place where they do not reside.

(iii) C/o The Ministry of Finance, (Department of Economic Affairs), New Delhi.

सोने का चोरी-छुपे लाया जाना

३४८. श्री रघुनाथ सिंह : (क) क्या वित्त मंत्री यह बतलाने की कृपा करेंगे कि सन् १९५२ तथा १९५३ में अब तक भारत में चोरी - छुपे सोना लाने के कितने मामले पकड़े गए और कितने व्यक्तियों पर मुकदमा चलाया गया ?

(ख) कितने मूल्य का सोना पकड़ा गया ?

(ग) यह सोना किन-किन देशों से भारत में चोरी-छुपे लाया गया था ?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.

साशस्त्र सेना के अपंग सैनिक

३४९. श्री रघुनाथ सिंह : क्या रक्षा मंत्री यह बतलाने की कृपा करेंगे :